

**Serial No. 01**  
**Regular List**

**HIGH COURT OF MEGHALAYA**  
**AT SHILLONG**

PIL No. 3 of 2020

Date of Order: 02.06.2020

**COURT ON ITS OWN MOTION**  
**IN RE: Extension of Interim Orders**

**Coram:**

**Hon'ble Mr. Justice H. S. Thangkhiew, Judge**  
**Hon'ble Mr. Justice W. Diengdoh, Judge**

**Appearance:**

For the Petitioner(s) :

For the Respondent(s) :

**Per. H.S. Thangkhiew, (J):**

Matter taken up via Video Conferencing.

Learned Senior counsel, Mr. S.P. Mahanta, President High Court Bar Association, Mr. K. Ch. Gautam, learned counsel and Mr. A. Kumar, learned Advocate General are present.

Orders have been passed by this Court on 27.03.2020 which had been extended subsequently by orders dated 24.04.2020 and 14.05.2020, whereby interim directions/orders, including any order requiring compliance by parties to such proceedings passed by this Court, including all Subordinate Courts, District Council Courts and all other Tribunals in the State over which this Court has power of superintendence and were subsisting as on 20.03.2020, were extended till 02.06.2020.

In view of the continued prevailing situation, this Court deems it fit and proper to further extend the directions contained in the order dated 27.03.2020 and subsequent extension orders thereto, till 15.06.2020.

**(W. Diengdoh)**  
**Judge**

**(H.S. Thangkhiew)**  
**Judge**

Meghalaya  
02.06.2020  
"V. Lyndem PS"